

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER  
AND  
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.9899/Del/2019  
Assessment Year: 2015-16

<b>Kanbe Watertech Pvt. Ltd. 63/12A, Rama Road, Kirti Nagar, New Delhi PAN No.AACCK8403A (APPELLANT)</b>	<b>Vs</b>	<b>ITO Ward- 14 (2) New Delhi (RESPONDENT)</b>
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Appellant by	Sh. V.K Tulsian, CA
Respondent by	Sh. Anuj Garg, Sr. DR

Date of hearing:	23/03/2023
Date of Pronouncement:	23/03/2023

**ORDER**

**PER N. K. BILLAIYA, AM:**

This appeal by the assessee is preferred against the order of the CIT(A)-5, New Delhi dated 23.10.2019 pertaining to A.Y.2015-16.

2. At the very outset the Counsel for the assessee filed Form-3 being certificate under sub section(1) of section 5 of the Direct Tax, 2020 and stated that the assessee has settled the dispute under the said Act, therefore, the appeal may be treated as withdrawn.

3. On such concession the appeal is dismissed as withdrawn.

4. Decision announced in the open court on 23.03.2023.

Sd/-  
**[ANUBHAV SHARMA]**  
**JUDICIAL MEMBER**

Dated: .03.2023

\*Neha\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CITi
4. CIT(A)
5. DR

Sd/-  
**[N.K. BILLAIYA]**  
**ACCOUNTANT MEMBER**

Asst. Registrar  
ITAT, New Delhi